

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

HYDERABAD BENCH, AT HYDERABAD

C.A. No. 53/621A/HDB/2016

**CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL**

Date of Order: 22.09.2016

IN THE MATTER OF:

1. ADAP. TV Technology India Private Limited

(Represented by Mr. Subramaniam Padmanabhan, Director)

1-89-3/B/40 to 42/KS/902

9th Floor, MSR Block, Krishe Sapphire Building

Survey No.88, Hitech City Road, Madhapur

Hyderabad – 500081, Telangana

& 3 others

..... Applicants

Counsel for the Applicants:

..... Ms. Tara Sharma

CORAM:

THE HON'BLE Mr. RAJESWARA RAO VITTANALA, MEMBER
(JUDL)

THE HON'BLE Mr. RAVIKUMAR DURAISAMY, MEMBER (TECH)

ORDER

(AS PER RAJESWARA RAO VITTANALA, MEMBER (JUDL))

1. The present Application was initially filed before the Hon'ble Company Law Board, Chennai Bench, Chennai. Upon the constitution of NCLT Bench at Hyderabad for the States of Andhra Pradesh and Telangana, the case was transferred to this Bench as it falls under the jurisdiction of this Bench.

2. The present Company Application (CA) is filed by seeking the following direction :

“Allow the present application and compound the offence committed under Section 285 of the Companies Act, 1956 by the Company by failing to hold Board Meeting for the quarter from April 2013 to June 2013 within the time prescribed within Section 285 of the Companies Act, 1956 for the period commencing from July 01, 2013 till October 14, 2013 with minimum fine as may be determined by this Hon'ble Board to meet the ends of justice.”



3. The CA is listed today for hearing. A letter dated 20th sept, 2016 was addressed by AOL Technology India Limited (formerly known as Adap. TV Technology India Private Limited) to

Assistant Director of NCLT, Hyderabad. It is stated in the letter that the company has filed two compounding applications under Section 621 A read with Section 285 of Companies Act, 1956 for the same offence bearing Company Application No. 285-286/621A/CB/2014 before the Company Law Board, Chennai (CLB). The CLB passed a final order dated 10.11.2014 in CA No. 285-286/621A/CB/2014, compounding the offences.

4. In view of the above facts, we dismiss the Company Application as infructuous.

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OF THE ORIGINAL**

Sd/-

Sd/-

RAVIKUMAR DURAISAMY

RAJESWARA RAO VITTANALA

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)



V. Annapoorna
V. ANNA POORNA
Asst. DIRECTOR
NCLT, HYDERABAD - 68